

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1577

ANSWERED ON:01.12.2006

SETTING UP OF HIGH TECH FAST TRACK COMMERCIAL DIVISIONS

Chowdhury Shri Adhir Ranjan

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of high value commercial cases pending in each High Court as on October 31, 2006;
- (b) whether the Law Commission has proposed setting up of High Tech fast track commercial divisions in all the High Courts across the country to dispose of high value commercial cases;
- (c) if so, the details thereof; and
- (d) the reaction of the Government thereto?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a) to (d): The Law Commission, in Chapter IX of its 188th Report made a -proposal for setting up Commercial Divisions in the High Courts to deal with Commercial Cases of High Value i.e. Rs. 1.00 crore or above as may be determined and ratified by the High Courts, and adoption of a fast track procedure in the proposed Commercial Divisions. The Law Commission has recommended that such a Bench may have two High Court Judges and depending upon the need there could be more than one such Bench in each High Court. In the said Report, the Law Commission had also proposed adoption of high-tech systems and on-line filing, etc, as part of the procedure for processing of the cases by the Commercial Divisions.

The Law Commission's proposal has been referred to the Supreme Court of India and the High Courts.

The number of high value commercial cases pending in each High Court as on 31.10.2006 is not readily available in this Department. However, a Statement indicating the available information with regard to such pendency (on various dates in 2006) in respect of the various High Courts except the High Courts of Calcutta, Gujarat and Madhya Pradesh is annexed.